Statement

The State-wise and district-wise number of ST students provided financial assistance under the Scheme of National Overseas Scholarship for ST candidates for pursuing higher studies in the fields of Engineering, Technology and Science etc. during the last five years i.e. from 2007-08 to 2011-12.

Year	Name of the State	District	No. of ST student	Total
2007-08	Tamil Nadu	Trichy	1	2
	Nagaland	Dimapur	1	
2008-09	Andhra Pradesh	Khammam	1	2
		Hyderabad	1	
	Meghalaya	East Khasi Hills	1	4
		Shillong	1	
2009-10	Rajasthan	Alwar	1	
	Andhra Pradesh	Secunderabad	1	
2010-11	Jharkhand	Ranchi	1	1
2011-12	Tripura	Tripura (West)	1	6
	West Bengal	Paschim Medinapu	ur 1	
		Burdwan	1	
	Nagaland	Mokokchung	1	
	Karnataka	Kolar	1	
	Rajasthan	Jaipur	1	
	Total			15

Exploitation of tribals by monopolies

- 744. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether it is a fact that even though Fifth Schedule of Constitution guarantees rights of the tribal people and their land or natural resources could not be taken without their consent, still in many places lands are taken and handed over to private parties;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that under neo-liberal regime, the tribals are being exploited by Indian and foreign monopolies as they live in mineable areas such as Andhra Pradesh, Jharkhand and Orissa;

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- (d) if so, the details thereof; and
- the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (e) While, the State Governments of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Maharashtra, Odisha and Rajasthan, have reported no complaint of transfer of land from tribal people to private parties without their consent, the Government of India has made appropriate provisions in the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) to ensure right of tribal people related to their land or natural resources. As per the provision of the Act, no member of forest dwelling Scheduled Tribes and other Traditional Forest Dwellers shall be evicted or removed from forest land under his occupation till the recognition and verification procedure under this Act is complete. The provisions of Panchayats (Extension to Scheduled Areas) Act, 1996 (PESA) also provide protection for acquisition of land in the Scheduled Areas, besides the respective State laws for land alienation.

Minimum Support Price for handicrafts

- 745. SHRI C.M. RAMESH: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether the Ministry proposes to give Minimum Support Price (MSP) for handicrafts products produced by Tribal People in the Country; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) No, Sir.

(b) Question does not arise in view of the reply of part (a).

Development of forest villages under the special central assistance

- 746. SHRI AVINASH PANDE: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government is aware that a sum of Rs.150 crore was allocated for development of forest villages under the 'Special Central Assistance, to the Tribal Sub-Plan Fund for the year 2009;
- (b) whether the sum allocated for the same has been utilised for the activities mentioned under the programme for development of forest villages;